

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 313**

IA-294/2024

In

IB-859(ND)/2022

**IN THE MATTER OF:**

M/s. Small Industries Development Bank of India

**.....APPLICANT/PETITIONER**

**Vs**

Ramanpreet Kawr

**.....RESPONDENT**

**SECTION**

**U/s 95(1) of IBC, 2016**

**Order delivered on 19.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the RP : Adv. Lalit Mohan, Adv. Videh Vaish and Adv. Aakansha

For the Respondent : Adv. Ayush Puri

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **03.05.2024**.

Sd/-

**(Court Officer)**